

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.111
IB-373(ND)/2020

IN THE MATTER OF:

M/s. Mithu Chowdhary

Vs.

Invest Care Real Estate Opportunity LLP

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Palzer Moktan, Adv. & Mr. Akash Yadav, Adv.

For the Respondent

: Mr. Amit Sinha, Advocate.

ORDER

Heard the submissions made by the Counsel for the Financial Creditor. Mr. Amit Sinha, Advocate is present on behalf of the Corporate Debtor and his Vakalatnama is available on the e-portal of the Tribunal but the said Vakalatnama is given by Mr. Ajit Sinha. The case filed under Section 7 against the LLP as a Corporate Entity. Mr. Amit Sinha, has prayed for grant of time to file Vakalatnama as well as to file reply on behalf of the LLP as an entity within next ten days. Time prayed for is granted. Let this matter be posted after ten days.

List the matter on 03.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)